### HARYANA VIDHAN SABHA

### COMMITTEE

ON

# PUBLIC UNDERTAKINGS (2000-2001)

(TENTH VIDHAN SABHA)

### **FORTY-FIFTH REPORT**

**ON THE** 

GENERAL WORKING OF
HARYANA MINERALS LIMITED



(Presented to the House on 15th March, 2001)

HARYANA VIDHAN SABHA SECRETARIAT, CHANDIGARH FEBRUARY, 2001

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# COMPOSITION OF THE COMMITTEE ON PUBLIC UNDERTAKINGS (2000-2001)

### **CHAIRPERSON**

Shri Balwant Singh Maina

### **MEMBERS**

- \*2 Shri Krishan Lat
- 3 Shri Chander Mohan
- 4 Shri Rajinder Singh Bisla
- 5 Shri Pawan Kumar Dewan
- \*\*\*6 Shrı Rambır Sıngh
  - 7 Shri Balbir Pal Shah
  - 8 Shri Dev Raj Dewan
  - 9 Shri Puran Singh
- \*\*10 Shri Krishan Pal Gujar
- \* \*\*11 Shri Abhay Singh Chautala

### **SECRETARIAT**

- 1 Shri Sumit Kumar Secretary
- 2 Shrı Zile Singh Under Secretary

<sup>\*</sup> Resigned from the Public Undertakings Committee w e f 28 3 2000

<sup>\*\*</sup> Nominated as Member of the Committe on Public Undertakings wef 28 3 2000

<sup>\*\*\*</sup> Resigned form the Public Undertakings Committee w e f 23 6 2000

Nominated as Member of the Committee on Public Undertakings we f 23 6 2000

### INTRODUCTION

- I the Chairperson of the Committee on Public Undertakings having been authorised by the Committee in this behalf present this Forty Fifth Report on the general working of the Haryana Minerals Limited
- 2 The Committee for the year 2000 2001 undertook the unfinished work of the previous Committee(s) The previous Committee(s) during the oral evidence examined the representatives of the Department/Company concerned The previous Committee(s) also made on the spot study of Manger Silica sand project Faridabad Slate project Kund Rewari and Biyali Marble Unit Narnaul but could not prepare and present its report to the House due to dissolution of the Assembly on 14 December 1999 A brief record of the proceedings of each meeting of the Committee as also of its inspection of the various units of the Company have been placed in the Haryana Vidhan Sabha Secretariat
- 3 The Committee are thankful to the Accountant General (Audit) Haryana and his staff for the valuable assistance. The Committee are also thankful to the Secretary to Government. Haryana Finance Department including his representatives and representatives of the Department/Company concerned who appeared before the Committee from time to time. The Committee are also thankful to the Secretary Under Secretary the dealing Officer and the staff of the Haryana Vidhan Sabha for the whole hearted cooperation and unstinted assistance given in preparing this report.

Dated Chandigarh The 28 February 2001 BALWANT SINGH MAINA CHAIRPERSON

### REPORT

### HARYANA MINERALS LIMITED

### Introductory

The Haryana Minerals Limited was incorporated on 2nd December 1972 for exploring mining and dealing in minerals of all kinds. The paid up capital on 31 March 1998 was Rs 24 04 Lacs subscribed by the holding Company namely the Haryana State Industrial Development Corporation Limited. The Company is not availing any loan subsidy and grant from the Government or any other source. The Company has created reserves and surplus to the tune of Rs 310 13 Lacs (unaudited) as on 31 March 1998 which is 1290% of the paid up capital of Rs 24 04 Lacs. It has contributed revenue to State exchequer to the tune of Rs 329 70 Lacs for 1997 98 by way of sales tax and royality.

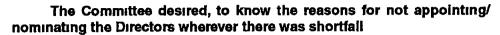
### 2 Organisational Set-Up

The Board of Directors is the supreme authority which takes all the vital decisions regarding policy formulations. The Managing Director has been delegated powers to run the day today administration of the Company Various divisions are headed by respective divisional heads with the set of supporting staff. The mining units are controlled and managed by the Mining Managers supported with necessary statutory staff.

The Company has adopted service bye laws of Haryana State Industrial Development Corporation Limited (Holding Company) and the areas which are not covered under the service bye laws are governed under the Civil Service Rules as applicable to Haryana Government employees

The Department of Mines and Geology, Government of Haryana is the Administrative Department in respect of the Haryana Minerals Limited. As per Article No. 76 of the Articles of the Association of the company number of Directors should not be less than 2 and not more than 11 which will include one Chairman and 4 Directors including Chairman. Financial Commissioner and others nominated by the Haryana State Industrial Development Corporation Limited so long as it holds 51% of the paid up capital of the Company The following was the composition of the Board of Directors of the Company during the last five years—

Sr No	Year	No of Directors on the Board	Shortfall	
1	1993 94	10	1	
2	1994 95	11	Nil	
3	1995 96	11	Nil	
4	1996 97	8	3	
5	1997 98	7	4	



### 3 Objects of Company

HML being an agency of the State Government is fulfilling the socio-economic objectives of the State Government by way of providing employment to the people of rural and backward areas of the state where no other means of earning are available. The main objectives of the Corporation are given as under —

- 1 To carry on all kinds of exploration business and in particular to search for prospect examine and explore mines & grounds to contain minerals including natural oil and gas or precious stones slates and other mineral projects
- 2 To purchase take on lease or otherwise acquire any mines mining rights and metal liferous land in the state and any interest there in and to explore work exercise develope and turn to account the same
- 3 To search for and obtain information in regard to mine, mining claims mining districts and localities and to deal with mining rights & property supposed to contain minerals or precious stones of all kinds and undertaking connected therewith and to work exercise develope and turn to account mines and mining rights and any undertakings connected therewith and to buy sell refine manipulate and deal in minerals of all kinds.
- 4 To crush win get quarry smelt calcine refine dress amalgamate manipulate and prepare for market pre metal and mineral substances of all kinds and to carry on any other metallurgical operations which may seem conductive to any of the Company's objects
- To buy, sell manufacture and deal in minerals plant machinery implements conveniences provisions and things capable of being used in connection with metallurgical operations or required by workmen and others employed by the Company
- 6 To set up run take on lease or acquire manage units for the manufacture of Tiles and Lime of various kinds and to otherwise deal in these products

Ojbects No 4 and 5 could not be taken up by the Company as there is no commercially viable deposit of metal or core in the State. In pursuance of object No 6, the Company set up a Tiles Plant in 1975. Since the plant proved to be uneconomical, so it was closed in 1977. 78 and plant was disposed off for Rs 0.80 lacs in 1992. 93. Similarly, Lime plant set up in December. 1974 too was stopped during December. 1976 due to poor quality of raw material. defective construction of Lime Kilns and uneconomical operation.



### 4 Targets and Achievements

Financial and physical targets and achievements of the Company for the last five years upto 1996 97 are given in *Annexure A* and *Annexure B* 

A study of financial targets revealed that these were achieved in almost all the five years. There was however shortfall in all the five years in the physical targets. The Committee expressed concern for not achieving the physical targets and recommended that strenuous efforts be made to achieve these targets.

### 5 Performance of the Company

The comparative figures (audited) of turnover exports and profits and loss for the last five years are given below —

Year	Turnover	Export	Profit/Loss (Before Tax)
1992 93	1093 51	179 17	+21 32
1993 94	1534 15	298 07	+197 27
1994 95	918 95	222 56	+79 00
1995 96	1007 49	223 18	+61 30
1996 97	1445 97	183 90	+32 24
1997 98	993 85	198 80	<del></del> 87 00
*(Unaudited)			

The management attributed the reasons for the loss during 1997 98 due to world wide economic recession in the international market. Committee however expressed concern that the reasons for decrease in profits from 1992-93 to 1996 97 were not given. The Committee viewed the downward trend in profits very seriously and desired that remedial measure be taken by management to increase profit/decrease losses in future.

The Committee also express concern regarding privatisation of certain promising and prime running areas which were earlier operated by the Company The Committee, therefore, recommended that prime running areas should be kept under the control to enhance its profits

### 6 Status of Finalisation of Accounts

The Committee expresed deep concern over the non finalisation of the accounts in time as the accounts upto the year 1996 97 have been finalised uptill now (August 1998) The Company however during the oral examination assured the Committee that accounts for the year 1997 98 will be finalised by November 1998 The management further stated that in order to handle the accounts properly

and effectively it would induct competent commercial profesionals besides requesting the State Government to appointment independent Managing Director with full fledged charge of the Corporation so that the affairs of the Company would get the full desired attention of the Managing Director

The Committee, however, would watch improvement in finalisation of Annual Accounts as promised by the management of this Company

### 7 Demarcation of Manger Mine

### **Background**

Government of Haryana allotted lease hold rights in revenue of state of Manger for 625 725 Hectares in 1986 for extraction of ordinary sand/silica sand/stone etc

In 1996 due to the mistake in demarcation of lease area of adjoining Mohabatabad revenue estate the leasee of Mohabatabad M/s Ram Chander & Company occupied 57 Hectares of Manger lease area of Harvana Minerals Limited on 7th October 1996 Haryana Minerals Limited represented to the State Government for re demarcation of the disputed area. Re demarcation was completed in January 1998 and Haryana Minerals Limited again took possession of the disputed area on 26th August 1998 The representatives of the Company during oral examination stated that due to wrong demarcation of Faridabad Mines (Manger Mines) the Company had to incur heavy losses. In response to the querry of the Committee that how the wrong demarcation have taken place the management stated that in July 1996 the representation was given by M/s Ram Chander & Company that the Haryana Minerals Limited had tresspassed the area belonging to his Company After his representation the demarcation was done in September 1996 by revenue authorities. Faridabad and in that demarcation 57 Hactares (150 acres) of land belonging to the Haryana Minerals Limited was errorneously given to M/s Ram Chander & Company The Haryana Minerals Limited gave representation in October 1996 to the Commissioner and Secretary to Government Haryana Mines & Geology Department that the demarcation done by the revenue authorities. Faridabad was not correct and 150 acres of land belonging to the Haryana Minerals Limited was given incorrectly to M/s Chander & Company Re demarcation of the said mine was got done and the Haryana Minerals got the possession of 150 acres of land on 26th August 1998 The Committee observed that why attention of the revenue authorities including Deputy Commissioner Faridabad was not drawn during the process of demarcation The Committee observed that the Deputy Commissioner Faridabad is mainly responsible for this lapse since the Deputy Commissioner had got done the demarcation through the revenue authorities. The Committee further called for the names of the then Deputy Commissioner Tehsildar and Naib Tehsildar The Management stated that there was no malafide intention of the Management in this case but the Committee observed that the wrong demarcation of 150



acres of land cannot be unintentional since the area involved is very huge. Further the State exchequer had been put to heavy loss because of all this unauthorised/ illegal mining by M/s Ram Chander & Company On being asked by the Committee to explain the delay in getting the re-demarcation done the management intimated that the matter was taken up with the revenue authorities in August 1996 There was no lapse on the part of the management and a period of two years was taken in processing the case of demarcation and these mines perviously in the possession of M/s Ram Chander and Company were restored to the Haryana Minerals Limited but this Compnay again filed contempt petition against the Harvana Minerals Limited for the re demarcation of mines done in August 1998 and the Harvana Minerals Limited had also filed suit for permanent injunction restraining M/s Ram Chander and Company to again take possession of mines In the background of inordinate delay of two years for taking over the possession and further lackdasical attitude of the Company in following the case in the Court for starting the mining in 150 acres of mines the Committee desired that the matter be taken up vigorously in the Court and mining be restored at the earliest Further Committee recommended that strict action be taken against the defaulting Officers/officials for the inapt handling of the entire case of demarcation of land

### 8 Embezziement of Octroi

Perior to 1996 there was contract system and the mines were given to Contractors for extraction and the Haryana Minerals Limited was getting the royalty and some fixed commission on the extracted material. In 1996 the management took over the control of the mining affairs and it started disposing off the material extracted from the mines though the mining was to be done by the private contractors. As response from the contractors to the new system of mining was not encouraging the Company was put to substantial losses and the new system of octrol was introduced. Under the prevailing System of octrol the Haryana Minerals Limited gets Octrol of Rs. 1.100 per truck of 12 Ton.

On being pointed out by the Committee that there are various irregularities in the Octroi System the management stated that there was a shortage of Rs 21 93 lacs at Manager Mines (Faridabad) check post. In response to querry of the Committee that how such a huge amount was misappropriated the management stated that shortage of cash started from April. 1997 and it accumulated gradually to the present amount. The shortage of cash was detected by the management in April. 1998 as a result of the reconcilliation. F.I.R. was lodged immediately after this fact came into the notice of the management and a departmental enquiry was also ordered to investigate the matter. As a result of enquiry. Rs. 13 lacs had been recovered out of Rs. 21 93 lacs misappropriated. The representatives of the management during oral examination stated that 6 Officers/officials have been suspend in this case and detailed enquiry is being conducted by the management. The Committee viewed very seriously the delay in reconciliation of cash and recommended that effective steps.



# should be taken to make good the loss by pursuing the matter departmentally or through State Police

### 9 Bad and Doubtful Debts

The statement showing the yearwise breakup of Bad and Doubtful Debts as on 31-3 1997 is placed at *Annexure C* The Company has filed recovery suits for Rs 15 92 lacs out of total Bad and Doubtful Debts of Rs 24 36 lacs Further a sum of Rs 0 57 lacs is outstanding from Government Departments since 1974 75

The Committee viewed very seriously the accummulation of such huge Bad and Doubtful Debts and recommend that necessary efforts be made by the management to recover the amount at the earliest under intimation to the Committee

### 10 Status of various machinery in Mines

### A Kund Mines

- (i) Edg Cutting Machines Two edge cutting machines were purchased and installed during 1974 75 at Slate project. Kund. Since then the machines are working satisfactorly. Approx. 10 000 Sq. Ft. slate is being cut at each machine every month.
- (ii) Double disc edge cutting machines 2 Nos The machines have become unoperative due to failure of hydraulic system. It has been decided to convert it into the machines for calibration and edge cutting of slate stone by making minor modification and alteration and the same are under the job.
- (III) Compressors 2 Nos The second hand compressors were purchased from PWD B&R Mechanical Division Karnal in 1986 Compressors have been maximum utilised and the some are now considered for condemnation and disposal

### B Marble Factory, Narnaul

- (i) Super 20 Marble processing machine After installation of new blades and segments on 6 November 1998 the machine is running satisfactorily
- (ii) Granite pilot plant 1 No Possibility of restarting of pilot plant is being examined Since the quality of HMLs granite mine has been lowered and later on not got renewed due to non availability of good quality & black patches at very close interval as reported by R&D Wing of HML Every possibility of finding of good quality from mine is in continuous process

### C Misc

- (i) Water Tanker The water tanker was purchased during the year 1987 88 and the same has been utilised maximum by the Company Keeping in view the huge repair amount of Rs 85 000/ for making the water tanker operational the proposal for condemnation and disposal of the water tanker is under active considerable of the management
- (II) KG Khosla Air Compressor The Compressor is under repair

During spot examination of the aforesaid mines the Committee found certain unoperative machinery lying in the units and desired that machinery especially two compressors lying in Kund Mines be disposed off at the earliest. The Committee further observed that water tanker lying with the Company be disposed off immediately and Air Compressor and Double Disc Edge Cutting machines should be made operational without delay As regards working conditions of the staff and upkeep of the plant and machinery, the Committee observed that the working place of the workers needs to be improved and plant and machinery painted and kept in a neat and clean manner.

- 11 Unauthorised Absence from Duty
- (a) Shrı Anıl Kumar Chawla

On being asked by the Committee during spot study to give details of the staff absent from duty the management stated that Shri Anil Kumar Chawla Corporate Marketing Manager is absconding from duty for the last 2 years

The management in its written reply further stated that-

'Shri Anil Kumar Chawla has been avoiding the service of notice for joining his duty at Narnaul and chargesheets issued to him after 15 7 1996 Notice of service of consolidated chargesheet No HML/DLI/98/4075 dated 27 3 1998 issued by the Board on Shri Anil Kumar Chawla CMM has been got published in the press which appeared on 7 12 1998 in 'The Hindustan Times and Hindustan' (Hindi) He is required to collect the chargesheet within seven days of the publication of notice and submit his reply to the charges within 15 days after the receipt of the chargesheet i e latest by 28 11 1998

The Committee was not satisfied with the written reply and expressed concern for not expediting action against Sh. Anil Kumar Chawla. The Committee was of the opinion that Shri Chawla is being shielded by the management itself as charge sheet to Mr. Chawla could be issued on the basis of address given in the service book. The Committee, therefore, recommend that besides taking strict action against Shri Chawla within three months prompt action needs to be taken against Officers/officials shielding Mr. Chawla.



### (b) Smt Bisnoi

On being pointed out by the Committee that what action had been taken by the management on the unauthorised absence of Smt Bisnoi the management stated that the explanation of the Officer had been called for but the reply is awaited The Committee viewed it very seriously and recommended that entire matter of unauthorised absence from duty be examined and accordingly strict action be taken against the Officer. It viewed very seriously as to how the Officer contested the election of Zila Parishad in Rajasthan during her absence from duty and why she was subsequently allowed to join the duty. The management stated that she contested election after submitting the regisnation and when she lost the election, she requested for the withdrawal of resignation and the then Managing Director accepted her request regarding withdrawal of resignation and allowed her to join the duty after treating her intervening period as leave of the kind due.

The Committee desired that the decision of the Managing Director for allowing her to withdraw resignation and regularising the period of absence from duty needs to be explained. The Committee recommends that such lapses should be avoided in the future.

### 12 Status of enquiries against employees

The statement is placed at Annexure D

The Committee desired that all the cases pending against the employees be finalised within six months. The Committee also express its unhappiness on the long period taken by management in finalising the cases of employees.

### 13 Advance to Staff

On the basis of information supplied by the management (Annexure E) the Committee found that all loans such as House Building Advance and Motor Car Advances are sanctioned without obtaining tangible security it viewed very seriously about the pending case of recovery of House Building Advance and Motor Car Advance against Shri Anil Kumar Chawla Corporate Marketing Manager The Committee, therefore, recommends that in future House Building Advance and Motor Car Advance should be sanctioned only after obtaining suitable securities. It also recommends that recoveries from Sh Anil Kumar chawla should be ensured in case his services are dispensed with

The Committee also recommends that tangible security from those employees who were advanced loans earlier without obtaining such securities should be obtained now and compliance report submitted to the Committee within thee months



### 14 Conclusion

The Committee was not satisfied with the overall functioning of the Company as the Officers at the helm of the affairs are not discharging their responsibilities properly and could not give the satisfactory replies to the quernes of the Committee It desired that transfers if any needed to streamline the system be done immediately. The management intimated that an H.C.S. Officer under the designation of General Manager has been posted at Delhi and he would be responsible for supervising/monitoring the working of the Corporation.

# ANNEXURE A

Statement showing the details of Financial Targets and Achievements (Sales) for the last ten years

Particulars									(Amc	(Amount in lacs)	~	
Targets         Achieve ment ment ment ment ment ment ment men		- 1	7 88	198	8 89	1989	06 (	1990	91	1991	1991 92	ı
305 80 364 64 390 00 274 61 186 25 69 02 50 50 82 10 7 8 8 92 15 0 92 10 1142 84 12 12 0 10 92 15 0 10 92 15 0 10 92 15 0 10 92 67 110 00 165 53 250 00 196 61 200 0 123 32 13 18 18 20 0 10 92 67 110 00 165 53 250 00 196 61 200 0 22 55 18 18 20 20 20 15 33 23 00 10 44 23 00 977 25 00 18 18 6 0 29 15 10 0 76 10 10 10 10 10 10 10 10 10 10 10 10 10		Targets	Achieve ment	Targets	Achieve ment	Targets	Achieve ment	Target	Achieve ment	Targets	Achieve ment	ı
305 80 364 64 390 00 274 61 186 25 69 02 50 50 82 10 70 82 10 82 10 82 10 82 10 82 10 82 10 82 10 82 10 82 10 82 10 82 10 82 10 82 10 82 10 82 10 82 12 80 82 10 92 67 110 00 165 53 250 0 196 61 200 0 123 32 13 18 18 8 25 00 10 44 23 00 19 17 25 00 18 16 8		8	3	4	2	9	7	80	6	9	=	1
80 00 92 67 110 00 165 53 250 00 196 61 200 00 123 32 1350 110 92 67 110 00 165 53 250 00 196 61 200 00 123 32 1350 10 92 67 110 00 165 53 250 00 19 13 30 00 22 55 13 1850 18 08 25 00 28 28 53 00 31 90 45 00 29 15 20 20 15 33 23 00 10 44 23 00 977 25 00 18 16	멑		364 64	390 00	274 61	186 25	69 02	50 50	82 10	100 00	96 99	1
80 00 92 67 110 00 165 53 250 00 196 61 200 00 123 32 1 13 50 10 92 12 00 10 43 15 00 19 13 30 00 22 55 1 lles  s tlles  owder 20 50 18 08 25 00 28 28 53 00 31 90 45 00 29 15 20 20 15 33 23 00 10 44 23 00 977 25 00 18 16	ines	I	8 03	150 00	134 78	974 50	1045 52	1250 00	114284	1274 00	1626 49	
80 00 92 67 110 00 165 53 250 00 196 61 200 00 123 32 1 13 50 10 92 12 00 10 43 15 00 1913 30 00 22 55 3 tilles sowder 20 50 18 08 25 00 28 28 53 00 31 90 45 00 29 15 20 20 15 33 23 00 10 44 23 00 9 77 25 00 18 16												
13 50 10 92 12 00 10 43 15 00 19 13 30 00 22 55 owder 20 50 18 08 25 00 28 28 53 00 31 90 45 00 29 15 20 20 15 33 23 00 10 44 23 00 9 77 25 00 18 16 20 20 20 20 20 20 20 20 20 20 20 20 20			92 67	110 00	165 53	250 00	196 61	200 00	123 32	150 00	136 19	1
owder 20 50 18 08 25 00 28 28 53 00 31 90 45 00 29 15 20 20 15 33 23 00 10 44 23 00 9 77 25 00 18 16			10 92	12 00	10 43	15 00	19 13	30 00	22 55	30 00	19 96	0
20 20       15 33       23 00       10 44       23 00       977       25 00       18 16         -       -       -       0 76       2 50       0 95       1 50       0 76         -       -       -       5 00       0 15       1 00       2 48       6 00       3 76         -       -       -       -       -       -       1 0 26       12 00       4 48         440 00       509 67       715 00       624 98       1505 25       1385 64       1620 00       1427 12       16	slabs tlles nd powder	8	18 08	25 00	28 28	53 00	31 90	45 00	29 15	35.00	21 42	
-       -       076       250       095       150       076         -       -       -       500       015       100       248       600       376         -       -       -       -       -       1026       1200       448         440 00       509 67       715 00       624 98       1505 25       1385 64       1620 00       1427 12       16	90	20 20	15 33	23 00	10 44	23 00	977	25 00	18 16	25 00	12.64	
-     5 00     0 15     1 00     2 48     6 00     3 76       -     -     -     -     10 26     12 00     4 48       440 00     509 67     715 00     624 98     1505 25     1385 64     1620 00     1427 12     16		I	1	ĺ	0 76	2 50	0 95	1 50	0 76	1 00	0 11	
440 00 509 67 715 00 624 98 1505 25 1385 64 1620 00 1427 12 16	tiles	ł	1	5 00	0 15	1 00	2 48	009	376	5 00	4 14	
00 509 67 715 00 624 98 1505 25 1385 64 1620 00 1427 12		I	İ	İ	!	ı	10 26	12 00	4 48	30 00	17 84	
		440 00	509 67	715 00	624 98		1385 64	1620 00	1427 12	1650 00	1905 75	ı

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Amount

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Particulars	1992 93	e	1993 94		1994 95		1995 96	ec	1996 97		1997 98
	Targets	Achieve ment	Targets		Achieve Targets ment	Achieve ment	Targets	Targets Achieve ment	Targets	Achieve ment	Achiev ment (unaudited)
-	2	3	4	5	9	7	8	6	2	F	12
1 Silica sand	136 00	165 85	180 70	334 75	308 00	291 70	385 00	422 84	503 25	44190	105 92
2 Stone mines	00 969	676 47	805 00	836 27	286 00	325 77	210 00	288 64	520 75	789 67	666 13
3 Slates											
(I) Exports	247 00	179 17	182 50	298 07	308 00	222 57	250 00	223 19	250 00	183 90	198 80
(II) Local	20 00	17 66	16 50	34 52	40 00	47 00	50 00	45 40	90 50	12 50	96 6
4 Marble stabs tiles, chips and powder	43 00	14 11	16 00	7 93	16 00	13 21	16 00	17 20	54 50	12 05	13.04
5 Limestone	22 00	14 87	13 30	10 26	12 00	5 45	i	1	1	}   !	; l
6 Quartz	Mine	1	I		I	ļ	I	1	ł	I	1
7 Granite tiles	24 00	1 32	Mine	1	Mine		ļ	0 08	i	I	1
8 Iron ore	34 00	24 04	36 00	12 35	20 00	12 38	15 00	10 14	38 50	5 95	1
Total	1222 00 1093 51	1093 51	1250 00	1534 15	00 066	918 86	926 00	926 00 1007 49 1457 50	1457 50	1445 97	993 85

**ANNEXURE B** 

Statement showing the details of physical targets and achievement for the last ten years

Particulars	Sit	1987 88		1988 89		1988 90		1990 91		1991 92	2
		Targets	Achieve ment	Targets	Achieve ment	Targets	Achieve ment	Targets	Achieve ment	Targets	Achieve ment
1 2	၉	4	5	9	7	8	6	5	=	52	13
Production											
1 Silica sand mines Trucks Distt Faridabad & of 200 Gurgaon cft	Trucks of 200 cft	155800	166487	175000	116964	86875	32859	25630	34681 36250	36250	29540
2 Stone mines	Truck of 8 MT	I	5344	100000	91571	760000	706130	950000	732654 790000	30000	987367
3 Slate mines											
(I) Kund mines	Sq mtr	180000	180000 149166	220000	245415	270000	447917	300000	295894 300000	00000	195901
(ii) Behalı bas mine	ф	120000	114312	140000	105535	150000	118159	110000	65725	30000	63388
(iii) Mahun mines	op	I	I	1	1	1	1	1	l	1	ļ
4 Marble mines Antri beharipur											
(i) Marble lumps chips & powder	Ψ	13000	10346	14400	9705	14000	402	6500	2827	3000	80
(ii) Merble blocks	#5	0009	4124	0009	4504	0009	3365	0009	1796	2700	l
(iii) Iron ore lumps	₩	İ	I	1	l	l	8164	8000	3629	12000	7937
(iv) Iron ore rorl	Ψ	i	I	1	ı	I	1	i	ı	1	1

1 2	3	4	വ	9	7	8	6	9	<del>-</del>	5	13	
5 Marble factory, Namaui												
(i) Marble stabs and tites	St	100000	100000 108311	170000	201061	288000	233491	200000	230609 240000	240000	113142	
(ii) Marble chips & powder	Bags of 50 Kg	216000	176995	220000	167405	200000	35588	180000	49261	70000	6852	
(iii) Iron ore chips	MT	1	!	1	1	1	5721	3500	12480	2000	8152	
6 Limestone Dhani bathota	ΤM	22500	17839	15000	10760	24000	10046	21000	14997	18000	9335	
7 Granite mines Rewasa	M3	Start	Start 1990 91	Ì	1	1	i	240	1	84	98	
8 Quartz mines Golwa	MT	I	183	İ	2153	0009	2128	3000	974	3000	3	13
9 Marbie blocks Bayal mines	5	Started	Started 1990 91	1	1	I	1	1	664	1200	525	

Particulars	Ourt	1992 93		1993 94		1994 95		1995 96		1996 97	
	•	Targets	Achieve ment	Targets	Achleve ment	Targets	Achieve ment	Targets	Achieve ment	Targets	Achieve ment
1 2	ဗ	4	5	9	7	8	6	5	=	12	13
Production											:
1 Silica sand mines Distt Fandabad & Gurgaon	Trucks of 200 cft	28394	56423	43750	74293	82500	67784	72720	93812	108000	65562
2 Stone mines	Truck of 8 MT	374004	396144	429500	425233	166300	191442	106000	168463	203000	256997
3 Slate mines											
(ı) Kund mines	Sq mtr	243077	190482	190000	126647	180000	151570	165000	133282	150000	93372
(II) Behalı bas mine	육	80300	75129	85000	65021	20000	26870	30000	48396	000009	35969
(iii)Mahun mines	육	l	l	70000	171841	70000	136647	20000	68700	100000	11170
4 Marble mines Antri behanpur											
(I) Marble lumps chips & powder	Η	1	1	1	Ī	1	ļ	1		1	- Producton of marble chips stopped
(ii) Merble blacks	5	3600	277	ł	1	1	ſ	1	1	1	! :
(III) fron ore lumps	MT	18000	15365	18000	13055	18000	8314	10000	5949	21000	5868
(ny lon ore me	ΕX		i						1		

a.

							15		
13		72339		1	Transferred	to M/s Phonix Int ernational	ţ	i	3592
12		85000	1	I	1		Į	İ	8400
=		76264	1	I	ı		!	l	3726
9		70000	ı	ŀ	1		I	l	2400
6		42100	ł	İ	1		i	ŀ	ł
8		120000	I	l	12000		ł	ı	1600
7		29906	I	ı	8963		1	1	925
9		150000	1	1	12000		ļ	1	1200
5		149866	1	7456	11254		19	1	925
4		210000	ł	7500	13440		4	I	1200
က		₩	Bags of 50 Kg	MT	TM		MT	M	₹
1 2	5 Marble factory, Namaul	(i) Marbie slabs & tiles	(ii) Marble chips & powder	(iii)Iron ore chips	6 Limestone Dhanr bathota		7 Granite mínes Rewasa	8 Quartz mines Golwa	<ol> <li>Marble blocks</li> <li>Bayal mines</li> </ol>
	4,	~	ت	=	Φ		7	ထ	တ

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ANNEXURE—C
Statement showing yearwise breakup of Bad and Doubtful Debts as on 31 3 1997

Year	· · · · · · · · · · · · · · · · · · ·	Total Amount
	···	Rs P
1974 75		17 476 19
1975 76		15 336 04
1976 77		10 345 95
1978 79		5 958 09
1985 86		483 34
1986 87		3 570 00
1987 88		23,610 60
1988 89		52 533 72
1989 90		1 28 960 66
1990 91		1 58 920 74
1991 92		16 55 017 36
1992 93		2 48 074 09
1993 94		4 112 50
1994 95		1 11 881 86
	Total	24,36,281 14

# Statement showing the list of Bad and Doubtful Debts as on 31-3-1997

Particulars	Year	Amount	
		Rs P	
Namaul			
Administrator Municipal Committee Narnaul	1987-88	3 849 20	
Sh Ramparkash H No 488 south extension part I Delhi	1987 88	19 761 40	
Modulus Prefeb Pvt Ltd Mauritius	1988 89	50 843 00	
Sh Suraj Parkash SFS flats outer ring road Delhi	1989 90	6 222 55	
Smt Surjeet Kaur, Malviya Nagar Delhi	1989-90	5,921 65	
Sh AD Wadhwawa Ranı Bagh Delhi	1989 90	3 380 85	
Sh RR Singh DGP Haryana	1989-90	234 00	
Sh B L Arora Punjabi Bagh Delhi	1990 91	2,000 00	
Sh Gupta ITO Narnaul	1990-91	666 30	
Sh Rajınder Sıngh Chaudhary H No 256 Sector 15A Hıssar	1990 91	6 000 00	
Smt Krishana Singh c/o Sampat Singh Ex Home Minister Haryana Faridabad	1990 91	2,094 75	
Sh K C Sharma Retd IAS Delhi	1990 91	10 901 39	,
Smt Saroj Devi w/o Sh Vijay Parkash Bhiwani	1990 91	8 434 65	
Sh Devinder Singh IAS S D M Narnaul	1990 91	2 372 10	
Sh S Dureja Add Judge	1990 91	208 70	
Sh R R Joweal SDM Namaul	1990 91	384 95	
Sh B N Bajaj Distt Judge NNL	1990 91	379 50	
Sh R Singh DGP Haryana	1990 91	365 90	
Sh Pasund Judge Narnaul	1991 92	304 65	
Sh N Bala Bhaskar IAS	1991 92	1 007 10	
Sh Gorakhnath Session Judge NNL	1991-92	469 20	

Particulars	Year	Amoun	<u> </u>
		Rs P	
Sh S K Jain L R Haryana	1991 92	561 70	
Sh Vijay Luthra	1991 92	3430 95	
Sh Nitin 126 A P Sector 12A Urban Estate Panchkula	1992 93	2430 63	
Smt Jaiwanti Sheokand IAS D.C. Narnaul	1992 93	471 10	
Sh S C Nayar C 30 Community Centre Janakpuri Delhi	1992 93	8110 00	
M/s Agroha Minerals & Chemicals & Allied Products Narnaul	1992 93	1660 00	
Sh Vijay Mahajan	1994 95	3300 00	
Sh Roop Singh 176 Sector 10 Chandigarh	1993 94	3564 40	
Sh SB Ahuja Distt Judge Narnaul	1993 94	548 10	
M/s Phonix International Ltd Delhi	1994 95	<u>81557 73</u>	2 31 436 45
(ii) Kund Mines			
SDO MITC Hissar	1974 75	5864 82	
SDO MITC Hissar	1974 75	731 87	
SDO Fatehabad	1974 75	475 00	
SDO JLN Jhajjar	1974 75	260 94	
SDO PWD B&R Gurgaon	1974 75	7715 57	
SDO MITC Sirsa	1974 75	2427 99	
SDO MITC Hissar	1975 76	617 75	
SDO III MITC Hissar	1975 76	2628 61	
SDO Rori Lining Sirsa	1975 76	513 28	
SDO Fatehabad	1975 76	4164 43	
SDO PWD B&R Gurgaon	1975 76	1451 36	
SDO MITC Sursa	1975 76	4373 57	
SDO MITC Hissar	1976 77	1524 91	
SDO Rori lining Sirsa	1976 77	241 63	

Particulars	Year	Amo	ount	
	····	Rs	Р	·
SDO MITC Hissar	1976 77	5340	53	
SDO JLN Jhajjar	1976 77	2270	00	
SDO MITC Sirsa	1976 77	968	88	
SDO MITC Hissar	1978 79	5958	09	
SDO MITC Panipat	1985 86	483	34	
Executive Engineer PWD B&R RWR	1986 87	3570	00	
Executive Engineer PWD B&R Rewari	1988 89	1690	72	
Sh R C Kakar New Delhi	1989 90	7480	00	
Sh S S Sındhu	1989 90	461	98	
Sh DG Mehra	1989 90	477	00	
Haryana Emporium Chandigarh	1975 76	1587	04	
M/s Harbans Lal Devenagar Delhi	1989 90	634	42	
Meena Sibbal Dehradun	1989 90	2117	50	
Sh BS Bhan Delhi	1989 90	345	40	
Sh Rajinder Nath	1989 90	1024	00	
Sh SG Duggal Dehradun	1989 90	1210	00	
Sh PS Bhan Karol Bagh Delhi	1989 90	907	50	
Hamdard Education Society Tuglakabad	1991 92	229	90	
Impact Interiors 32 Rani Jhansi Road Delhi	1991 92	1855	25	
Vijay Slate & Exports Ltd Kund	1992 93	4965	52	
M/s Ashok and Company	1994 95	1336	50	
M/s Sushilla Inter college		<u>750</u>	<u>00</u>	78 655 30
(III) Faridabad				
Jagbır Dabrı	1989 90	4658	81	
Gajender Singh	1989 90	16950	00	
Paras Enterprises	1989 90	4850	00	
Ranveer Singh	1989 90	37105	00	
Subash Nehra	1989 90	6050	00	

Particulars	Year	Amount
		Rs P
Ravinder Singh cont	1989 90	28930 00
Sattey	1990 91	20479 50
Hetta	1990 91	9343 00
Sh Rishipal Sharma Mewla	1990 91	95290 00
Sh Umar Ahmed	1991 92	77250 00
Sh Jagdish Chand Gupta	1991 92	137850 00
M/s M K B Minerals	1991 92	397929 65
M/s Balajı Mınerals	1991 92	658234 14
M/s Satpal (Roz ka Gujjar)	1991 92	70060 00
Lala Udaı Ram	1992 93	17268 97
Sunder Lal & Company	1992 93	<b>205805,37</b> 17 88 054 44
(iv) Gurgaon		
M/s Harbans and Company	1991-92	81629 91
M/s Haryana Mınıng	1991-92	75232 03
M/s Mustaq	1991-92	95528 46
M/s Ramchander and Company	1991 92	52644 42
Daya Ram	1991 92	800 00
M/s Tara Khanıj Udyog	1992 93	7362 50
M/s Dayal Minerals	1994 95	<b>24937 63</b> 3 38 134 95
	Grand Tot	24,36,281 14

# Details of recovery suits pending against doubtful debtors as on 31-3-1997

Sr N	lo Name of party	Patriculars	Amount
(A)			
1	Sh Umar Mohammad	Machinery hire charges	77 250 00
2	Sh Rishipal Sharma Mewla	do	95 290 00
3	Sh Jagdish Chand Gupta	do	1 37 850 00
4	M/s M K B Minerals	Raising contractors	3 97 929 65
5	M/s Balajı Mınerals	do	6 58 234 14
6	M/s Sunder Lal and Company	do	2 05 805 37
7	Sh Ramparkash New Delhi	Against Marble Supply	19,761 00
		Total	15,92,120 56
(B)	Due from Government Department	•	57 122 49



# ANNEXURE-D

# Details of Enquiries with regard to Financial irregularities Commutted by Employees

1		National Marines	a to finaliciai irregulari	The state of the second of the	oyees
ρS	Name of Employee	Designation	Nature of Enquiry	Financial Involvement	Present status of Enquiry
-	2	6	4	2	9
~	Sh Surendra Sharma	Ex Sr Mining Engineer	Criminal proceedings instituted for recovery	Rs 7 47 61274	Proceeding in progress before the Court
7	Sh A S Yadav	Accounts Officer	FIR with Police	Rs 1 28 lacs cash theft case at Fandabad	Under investiga tion
က	Sh J K Dutta	Bill Clerk	оþ	o <del>p</del>	o <del>p</del>
4	Sh BS Chhokar	Asstt Accounts Officer	op	o <del>p</del>	9
ß	Sh Satbir Singh	Store Keeper	Departmental Enquiry	Shortage of Marble stocks Under process	Under process
9	Sh Jai Singh	Тіте Кверег	FIR with Police	Irregularities in Kund Slate Under investigation stocks	Under investigation
^	Sh SC Gupta	M/Foreman	Departmental Enquiry	Illegal encroachment in Baliawas stone mines causing financal losses	Under process
œ	Sh Jaswant Singh	Mining Mate	op	оþ	<del>op</del>
თ	Sh SK Pal	Mining Mate	op-	o <del>p</del>	ę
5	Sh RL Srivastav	Mining Mate	op	op-	ę
F	Sh VK Pathak	Mining Foreman	Departmental Enquiry	Theft of slate material at Mahun slate mines	Under process

-	2	8	4	3	9
12	12 Sh Beg Raj	Mining Foreman	Departmental Enquiry	Loss of production of Silica Under process sand at Manger	Under process
13	13 Sh Anil Chawla	Corporate Mktg Manager	Departmental Enguiry	Financial irregularities	Under process
4	14 Sh AK Garg 🚓	Sr Manager Accounts	FIR with Police	Financial irregularities at Manger Mines	Under investigation
15	15 Sh Sunil Karwasra	M/Engineer	op-	о <del>р</del>	οp
16	Sh Raj Kumar	Bill Clerk	유	op.	οp
17	Sh Randhir Singh	Bill Clerk	op-	ę	o <del>p</del>



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ANNEXURE-E

Statement showing House Building & Vehicle Advance to Employees

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⋖	A House Building Loan					•	
s o	Name of Employee	Loan amount	Date of sanction	Rate of Interest	Monthly Recovery	Outstanding amount including lift as on 31 3 98	Whether tan gible security given or not
-	2	3	4	5	9	7	8
-	Sh K PS Chauhan	1 27 336 00	30 7 93	11%	800 00	1 40 175 00	Not
8	Sh SK Chaudhary	1 06 633 00	30 7 93	11%	700 00	1 15 366 00	Not
က	Sh DK Bhattacharjee	2 05 000 00	15 6 96	11%	1331 00	2 15 498 00	Not
4	Sh RN Sharma	2 12 000 00	15 6 96	11%	3718 00	1 74 427 00	Not
2	Sh Anil Chawía	1 50 000 00	15 6 96	11%	Ē	1 79 562 00	Not
m	B Car Loan	,					
T	Sh M P Shrivastava	1 25 000 00	19 7 96	%6	1563 00	1 08 835 00	Not
۵	Sh Anil Chawla	1 25 000 00	1 12 93	%6	1250 00	1 25 955 00	Not
Ö	C Scooter Loan						

The Company has also advanced Scooter loan to employees as per policy of Haryana Government Regular recovery is being effected

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